

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 1976 of 2020

Pintu Rana @ Pintu Kumar @ Pintu Kumar Rana

... .. **Petitioner**

Versus

State of Jharkhand

... .. **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner

: Dr. P.C. Sinha, Advocate

For the State

: Mr. P.D. Agrawal, Spl. P.P.

03/07.07.2020 Heard Dr. P.C. Sinha, learned counsel for the petitioner and Mr. P.D. Agrawal, learned Spl. P.P. for the State.

Defects as pointed out by the office are ignored.

Earlier the prayer for anticipatory bail of the petitioner was rejected in A.B.A. No. 5290 of 2018.

The fresh ground which according to the learned counsel for the petitioner is the evidence of the Investigating Officer in S.T. Case No. 65/2018 which is with respect to the trial of the other co-accused persons.

It appears that in spite of rejection of the anticipatory bail of the petitioner in the year 2018 he has not surrendered and is watching the progress made in the trial of the other co-accused persons.

Such conduct of the petitioner does not invite this Court to reconsider the prayer for anticipatory bail of the petitioner. The same is accordingly rejected.

(R. Mukhopadhyay, J.)